

[श्री० मधु लिमये]

- (b) whether any such equipment has, in fact, been purchased for any of the intelligence agencies including Research and Analysis Wing; and
- (c) if so, the nature of the equipment and the total outlay thereon?"

इस सवाल के जवाब में प्रधान मंत्री की ओर से यह कहा गया :

"(a), (b) and (c). It is not in the public interest to give the information."

उपाध्यक्ष महोदय, अनुदान के बारे में लोक सभा का, और एस्टीमेट्स कमेटी का, और पब्लिक एकाउंट्स कमेटी का, आमदनी और खर्च पर नियंत्रण होना चाहिए। अगर ये डीटेल्स नहीं दिये जायेंगे, तो हम को कैसे पता चलेगा कि एक विशिष्ट रकम एक विशिष्ट काम के लिए इस्तेमाल में लाई जा रही है, और उस में आमदनी का दुरुपयोग, मिस-एप्लिकेशन आफ इनकम और गलत ढंग से खर्चा नहीं हो रहा है। क्या आप इस बारे में कोई आदेश देंगे? मैंने एस्टीमेट्स कमेटी और पब्लिक एकाउंट्स कमेटी के चेयरमैन को भी पत्र लिखे हैं। यह सदन के अधिकारों का मामला है। मैं ने कोई तफसील नहीं मांगा। मेरे घर पर कोई उपकरण बगिंग डिवाइस लगाया गया है या नहीं, मैंने यह जानने की कोशिश नहीं की। मैंने केवल यह जानने की कोशिश की कि क्या कोई रकम इस पर खर्च की गई है और क्या जापान तथा अमरीका से कोई सामान, एक्विपमेंट लाया गया है।

MR. DEPUTY-SPEAKER : All I can say is that your submissions are recorded and they will be studied.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : My information is that they have spent Rs. 13 crores in importation of electronic gadgets for bugging and photography from Japan, Germany, America and Britain.

12.37 hrs.

### COMMITTEE ON PUBLIC UNDERTAKINGS

#### FORTY-THIRD, FORTY-FIFTH AND FORTY-SIXTH REPORTS

DR. MAHIPATRAY MEHTA (Kutch) : I beg to present the following Reports of the Committee on Public Undertakings:—

- (1) Forty-third Report regarding action taken by Government on the recommendations contained in their Twenty-first Report on Bharat Heavy Electricals Limited.
- (2) Forty-fifth report regarding action taken by Government on the recommendations contained in their Twenty-seventh Report on National Newsprint and Paper Mills Limited.
- (3) Forty-sixth Report regarding action taken by Government on Paragraph 3.58 of their Fortieth Report on Role and Achievements of Public Undertakings—Form and Contents of the Annual Reports of the Bureau of Public Enterprises, on the working of Industrial and Commercial Undertakings of the Central Government.

12.38 hrs.

### COMMITTEE ON PETITIONS FIFTEENTH REPORT

SHRI NATHU RAM AHIRWAR (Tikamgarh) : I beg to present the Fifteenth Report of the Committee on Petitions.

12.38½ hrs.

### RE. IMPENDING STRIKE IN A.G.'S OFFICE, TRIVANDRUM

MR. DEPUTY-SPEAKER : Shri Nitiraj Singh Choudhary.

SHRI VAYALAR RAVI (Chirayinkil) : Sir, this is practically the last day of the session. I have also written to the Speaker. It is a very important thing.

MR. DEPUTY-SPEAKER : On what?

SHRI VAYALAR RAVI : It is about the salaries to be disbursed to the Kerala Government servants; because of the agitation, they are not getting anything. The office of the AG there is controlled by the Comptroller and Auditor-General in Delhi. It is creating a lot of problems there. There was already a strike in the AG's office in Trivandrum. Again they are going on a strike. Not a single employee of the Kerala Government will get salary. The strike in the AG's office should not take place. The Finance Minister should take the initiative. Even though there is a constitutional protection to the Comptroller and Auditor-General, whatever it may be, I am sorry he is a most inefficient man sitting on the top and creating a lot of problems for the AG's department. I appeal to the Finance Minister to take note of this and make endeavours to stop the strike in Trivandrum.

12.39 hrs.

#### RE. WITHDRAWAL OF PROCLAMATION OF EMERGENCY

SHRI SOMNATH CHATTERJEE (Burdwan) : Sir, the Supreme Court has delivered a judgment yesterday, in which the majority of the judges have held that Parliament is under no obligation to prescribe the maximum period for which a person could be detained under the preventive detention law. Accordingly, it has been held by a majority of judges that the preventive detention, till the expiry of the Defence of India Act, 1971, will be valid detention under the existing law. Justice P. N. Bhagwati, in his minority judgment said . . .

MR. DEPUTY-SPEAKER : Everybody knows it; it has appeared in the newspapers.

SHRI SOMNATH CHATTERJEE : . . . that a man can be detained till the end of his life so long as the Defence of India Act and the Proclamation of Emergency remain in this country. Therefore, in view of the very serious encroachment on the personal liberty which the fundamental rights give to the people in this country, I call upon the Government and I also request the House that this matter should be discussed immediately, and that the Proclamation of Emergency should be

withdrawn and the fundamental rights restored. Otherwise, any man can be detained without trial. (*Interruptions*).

SHRI G. VISWANATHAN (Wandiwash) : Sir, what is the need for the emergency now? What is the justification? The Government should revoke the emergency.

SHRI DINEN BHATTACHARYYA (Serampore) : Sir, the elections are going to be held both in Uttar Pradesh and Orissa. What is the need for this emergency? They must scrap it.

MR. DEPUTY-SPEAKER : Order please. It is all under the same issue. Now, although there is nothing in the Order Paper about this, as Mr. Chatterjee has raised it. . .

SHRI MADHU LIMAYE (Banka) : He has given notice.

MR. DEPUTY-SPEAKER : He has raised the point. That is all. There is no question of notice. I do not know. There is no such notice. (*Interruptions*). If it has been given, it has not been admitted, and therefore, there is nothing. But I have allowed him and Members are very exercised about it. (*Interruptions*) Order, please. All I can say is, Government may take note of the feelings of all the Members.

SHRI DINEN BHATTACHARYYA : Let them make a statement tomorrow.

श्री मधु लिमये : उपाध्यक्ष महोदय, श्री सोमनाथ चटर्जी ने जो प्रश्न उठाया है, वह बहुत महत्वपूर्ण है। संकटकालीन स्थिति को वापस लिया जाये - उसको यू० पी० चुनाव से पहले वापस लिया जाये।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : उपाध्यक्ष महोदय, सारा आपोजीशन चाहता है कि इमर्जेन्सी को उठा लिया जाये। इस समय देश के लिए कोई इमर्जेन्सी नहीं है, सत्तारूढ़ दल के लिए भले ही हो।

SHRI SHYAMNANDAN MISHRA (Begusarai) : Only one second. Even on the expiry of two years after the Proclamation of Emergency, why should not the Government think it necessary to give reasons for its continuance? On what justification do they continue this emergency?